

HIGH COURT OF JAMMU & KASHMIR AT SRINAGAR
(The Secretariat, Committee For Designation of Senior Advocates)

NOTICE

No. 890

Dated: 25/10/2019

Subject: Regarding designation of Senior Advocates.

Advocates whose proposals either by recommendation or by application have been received regarding designation as Senior Advocate are hereby notified to furnish an undertaking as per the following proforma within one week:-

"UNDERTAKING

Declaration:-

I, _____, Advocate hereby give consent for being designated as a Senior Advocate.

I hereby verify that the information furnished in my application for designation is true and correct to the best of my knowledge. Nothing material is concealed or suppressed therefrom. I understand that furnishing of false information or suppression of any factual information would render me unfit from being designated as a Senior Advocate. It would render me liable for removal/withdrawal of my designation as a Senior advocate.

(Name and Signature of Advocate)"

sd/
Rajeev Gupta

**(Director, J&K State Judicial Academy)
Secretary,**

Committee for Designation of Senior Advocates

No. 20027-80/2-P
COPY TO:

Dated: 25/10/2019

1. Registrar General, High Court of J&K.
2. Pr. Secretary to Hon'ble the Chief Justice.
3. Secretary to Hon'ble Mr. Justice Rajesh Bindal.
4. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey.
5. Shri D. C. Raina, Advocate General.
6. Shri Reyaz Ahmad Jan, Sr. Advocate.
..... for information.
7. Registrar Judicial, High Court wing Jammu/Srinagar, with a request to display the notice on the notice board.
8. All the Principal District & Sessions Judges, with a request to display the notice on the notice board.

9. President, J&K High Court Bar Association Jammu/Srinagar, with a request to display the notice on the Notice Board of the Association.
10. CPC, e-courts High Court of J&K with a request to upload this notice on the High Court Website.

Sd/—

**Secretary,
Committee for Designation of Senior Advocates**

the notice on the notice board.